

SCHEDULE D

Enactments which shall cease to apply to or to be in force in the areas
¹[*specified in Parts-II, III and IV of Schedule A.*]

[*See Section 4(1).*]

Year.	No.	Short title.
(1)	(2)	(3)
Central Acts.		
1866	XIV	The Bombay Civil Courts Act, 1869.
1871	I	The Cattle-trespass Act, 1871.
1887	IX	The Provincial Small Cause Courts Act, 1887.
1920	V	The Provincial Insolvency Act, 1920.
Bombay Acts.		
1867	VII	The Bombay District Police Act, 1867.
² [1889	I	The Bombay Village Sanitation Act, 1889.]
1890	IV	The Bombay District Police Act, 1890.
³ [1892	I	The Bombay District Vaccination Act, 1892.]
1905	I	The Bombay Court of Wards Act, 1905.
1906	II	The Mamlatdars' Courts Act, 1906.
⁴ [1930	XXV	The Bombay Local Fund Audit Act, 1930.]

¹ These words, figures and letter were substituted for the words, figure and letter "specified in Part-II of Schedule A" by Bom. 57 of 1956, s. 6.

² These entries were inserted by Bom. 8 of 1950, s. 10.

The amendments made in the various enactments, have been continued in force by Bom. 5 of 1947, s. 2.

³ These entries were inserted by Bom. 8 of 1950, s. 10.

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